## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

**PETITION NUMBER** 

: CP/3/2016

NAME OF THE PETITIONER(S)

: Sharath Ramaraj and 2 Others

NAME OF THE RESPONDENT(S)

: M/S ikonzer Solutions Private Limited & 7 others

SECTION

: 397/398

SI.No.

NAME (IN CAPITAL)

REPRESENTED BY

**SIGNATURE** 

Mr. Ramakrishnan Viroryharan Senier Conned har. Mls. G. Sivashankaran Downed he

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K. RAMESAMY

S.V. RAMPKRASHNA L

G.V. MOHAN KUMAR

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**ORDER** 

Counsels for both the parties present and submitted their arguments in Keeping in view of the submissions made by the respective Counsels, there is an urgent requirement to appoint two Directors in order to regulate the affairs of the 1st Respondent Company. Therefore, Counsel for Respondent being majority shareholder is directed to suggest two names for appointment of Directors for R1 Company on the next date of hearing. Put up on 21.08.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)